FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAUKTIKA ENERGY PRIVATE LIMITED

	Relevan	t Particulars
1.	Name of corporate debtor	MAUKTIKA ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28.06.1994
3.	Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000TG1994PTC017801
5.	Address of the registered office and principal office (if any) of corporate debtor	Suryachakra House, Plot No. 304-L-III Road No. 78, Jubilee Hills Hyderabad TG 500033
6.	Insolvency commencement date in respect of corporate debtor	09.02.2021 (Copy of the Corporate Insolvency Resolution Process Order made available at website on 15.02.2021
7.	Estimated date of closure of insolvency	08.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-003 / IP-N000100/2017-18/11009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6-40, Plot No: 101, Suprabhat Township, Venture-2 Near Nalla Mallareddy Engineering College K.Singarm, Ghatkesar Mandal, Rangareddy District Hyderabad-500088
10.	Address and e-mail to be used for correspondence with the interim resolution professional	6-40, Plot No: 101, Suprabhat Township, Venture-2 Near Nalla Mallareddy Engineering College K.Singarm, Ghatkesar Mandal, Rangareddy District Hyderabad-500088 Email: 12283kumar@icmaim.in
11.	Last date for submission of claims	29.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Due feegienels	Not applicable
14.	1	Web Link: https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Mauktika Energy Private Limited on 09.02.2021.

The creditors of M/s. Mauktika Energy Private Limited are hereby called upon to submit their claims with proof on or before 29.02.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading-proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

(Pradeep Kumar Sravanam)

IBBI/IPA-003 / IP-N000100/2017-18/11009

Date: 15.02.2021 Place: Hyderabad